

[*Translation*]

**Revival of Cement Plant at Sawai
Madhopur**

7882. DR. KIRODI LAL MEENA:
SHRI GUMAN MAL LODHA:

Will the Minister of INDUSTRY be pleased to state:

(a) the reasons for which the cement plant of Jaipur Udyog Lt.J., Sawai Madhopur in Rajasthan is lying closed;

(b) the steps taken so far to revive it;

(c) whether the workers have sent a proposal to the State Government or the Board for Industrial and Financial Reconstruction to run the cement on cooperative basis; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (d). M/s. Jaipur Udyog Limited, having a cement plant at Sawai Madhopur was afforded working capital facilities by the State Bank of India on the basis of a guarantee extended by the State Government. The Bank operations, however, have been closed since 1.7.1988, as the guarantee has not been renewed. On a reference by the state government as well as the company, the Board for Industrial & Financial Reconstruction (BIFR) appointed Industrial Reconstruction Bank of India (IRBI) as the operating agency to prepare a rehabilitation scheme. After considering the scheme prepared by IRBI and all the relevant facts and circumstances of the case, the Special Bench of the Board in their hearing held on 30th January, 1989, came to the prima-facie conclusion that M/s. Jaipur Udyog Ltd. cannot be made viable under the Sick Industrial Companies (Special Provi-

sions) Act, 1985, and it is just and equitable that it is wound up. A show cause notice inviting suggestions/ comments/objections from all concerned had accordingly been ordered to be issued fixing 5.4.1989 as the next date of hearing.

in the meantime, the Order passed by the Board for Industrial & Financial Reconstruction on 30th January 1989, regarding winding up of the unit, was challenged before the Appellate Authority for Industrial & Financial Reconstruction by one of the promoters of the unit. The Appellate Authority by its order dated 12.6.1989 had remanded the matter to the Board for Industrial and Financial Reconstruction for examination in the light of observations made by it.

The BIFR by its Order of 25th July, 1989, had directed the IRBI to prepare a fresh scheme in the light of the observations made by the Appellate Authority and Submit its report to the Board by 15.9.1989. The IRBI has since submitted its revised report to the BIFR who had fixed 30th April 1990 for passing the order. Final views of the BIFR have not been received.

[*English*]

Allotment of LPG Agencies in Delhi

7883. SHRI SOMJIBHAI DAMOR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether no new LPG distribution-ship has been commissioned in Delhi since 1987 even though 25 distributors belonging mainly to widows, physically disabled, ex-servicemen categories have been selected and are waiting for a period of five years;

(b) if so, the reasons therefor; and

(c) when these agencies are going to be allotted and commissioned?